

## SUBMISSION GUIDELINES

- Submissions are to be made in electronic form only and are to be sent to [ciprpublications@nuals.ac.in](mailto:ciprpublications@nuals.ac.in). [Subject is to be "Submission for ISSHI Publication"]
- The paper should be in English, not exceeding 3000-5000 words (excluding footnotes).
- The paper should be accompanied by an abstract not exceeding 350 words. Please limit keywords to 4. This shall not count towards the word limit.
- Co-authorship is permitted to a maximum of two authors.
- The cover page should include Name, Address, E-mail ID, Contact number and the name of the College/University/Firm along with the address of the author/s. In case of co- authorship, the cover page should include details of both the authors. A brief profile of the author/s not exceeding 250 words should be attached with the abstract.
- Kindly avoid the general and common information about the sub theme of your paper as far as possible as doing so may result in duplication of information in the chapters coming under a single sub-theme.
- No part of the submission should have been published earlier nor should it be under consideration for publication or a contest elsewhere.
- All contributions must represent original ideas and interpretations coupled with critical evaluation and assessment.
- Any form of plagiarism will result in immediate disqualification.
- Any queries regarding the book shall be addressed to [ciprpublications@nuals.ac.in](mailto:ciprpublications@nuals.ac.in).

## FORMATTING GUIDELINES

- \*The submission must follow the Bluebook system of citation 20th edition.
- \*The submission is to be made in Times New Roman, Font Size: For Title - 16; For Headings - 14; Main Text - 12, Line spacing: 1.5, Footnote size: 10
- \*Alignment shall be Justified. One inch margin to be maintained on all sides.
- \*Submissions may be made in .doc/.docx/.odt formats only
- \*Use of headings and subheadings in consistent format is encouraged.

## REGISTRATION FEE

Rs. 1000 for teachers and research scholars  
Rs. 250 for students

## FOR FURTHER DETAILS CONTACT

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THE NATIONAL UNIVERSITY OF  
ADVANCED LEGAL STUDIES, KOCHI

**ISHHI - 2021**

**5<sup>th</sup> INTERNATIONAL CONFERENCE**

**on**

**HEALTH, HUMAN RIGHTS AND  
INTELLECTUAL PROPERTY RIGHTS**

**24<sup>th</sup> to 26<sup>th</sup> February 2021**

## Theme 2021:

**Pandemics: Health, Human Rights &  
Intellectual Property Perspectives**

## ORGANISED BY

**Centre for Intellectual Property Rights  
Centre for Health Law & Policy  
Centre for Human Rights**

## **THEME - 2021 - PANDEMICS: HEALTH, HUMAN RIGHTS AND INTELLECTUAL PROPERTY PERSPECTIVES**

Following its successful editions from 2015 onwards, the Centre for Health Law and Policy (CHLP), the Centre for Human Rights (CHR) and the Centre for Intellectual Property Rights (CIPR) under the aegis of the National University of Advanced Legal Studies is holding its annual international event in 2021 with the central theme as the impact of pandemics on the domains of health, human rights and intellectual property as well as the numerous concerns raised in these interrelated fields. The Centres had previously collaborated in conducting four international programmes. The first edition was based on Access to Medicine and Novel Medical Technologies while the second was focused on Traditional Knowledge. The third event was on Access to Information and Communication Technologies and the fourth on Biomedical Technologies.

### **ORGANISERS**

#### **CENTRE FOR HUMAN RIGHTS**

The Centre for Human Rights was established to stimulate discussions on the concept of human rights and how the law can be used in the service of human rights. Since independence, India has made significant efforts to strengthen the constitutional, legal and institutional framework to protect and promote human rights. This work has been supported by an active and sensitive judiciary, which has safeguarded and strengthened existing civil and political rights as well as meaningfully expanded the notion of rights to including basic economic and social entitlements. However, human rights violations continue to be reported demonstrating the shortfalls in the existing system. This scenario illustrates the need for continuous efforts to develop a culture of human rights accompanied by legal initiatives upholding human rights. The Centre therefore works to bridge the knowledge in legal, social and cultural realms that impede the achievement of higher human rights compliance.

#### **CENTRE FOR HEALTH LAW & POLICY**

The Centre for Health Law and Policy is an interdisciplinary Centre established in 2014 at National University of Advanced Legal Studies as its ninth Centre for study and research. Health law mainly focuses on the authority of the government at various jurisdictional levels to improve the health of the general population within societal limits and norms. It also analyzes legal issues in public health practice and also the public health effects of legal practice. The Centre aims to encourage, promote and support innovative and important scholarship including teaching, research, consultancy and advocacy in areas of health care law by undertaking various projects.

#### **CENTRE FOR INTELLECTUAL PROPERTY RIGHTS**

The Centre for Intellectual Property Rights has, since its inception, been at the forefront of promoting research and education in the field of IPR. The Centre fosters R&D activities that blend with its central mission of intellectual pursuit as well as link related interdisciplinary involvement to develop an intellectual law-database which would benefit the nation at large. The two primary goals of the Centre are to enhance research and expertise pro-actively in novel and emerging fields of intellectual property law, as well as become a source of information and expertise on the subject. Through its flagship journal, NUALS Intellectual Property Law Review as well as various other activities, it seeks to enrich scholarship in the domain of intellectual property rights.

### **THEMATIC BREAKUP**

#### **HEALTH**

- 1.The Role of State in protection of Public health
- 2.The duties of the citizenry during situations of public health crises
- 3.Legal preparedness of India - Tackling a public health crisis
- 4.Occupational Health and Safety Laws during a Pandemic
- 5.The Legality of Compulsory Vaccinations
- 6.Distributional Justice - Priority setting for Access to Vaccines and Antiviral Medications
- 7.Global landscape: lessons and experiences

#### **HUMAN RIGHTS**

- 1.Increased importance of health rights during public health emergencies
- 2.Balancing of competing human rights: Role of State
- 3.Addressing the Vulnerability of Migrant Workers during a Pandemic
- 4.Xenophobic Repurcussions of a Pandemic
- 5.Marginalization and Gender-based Violence during the Pandemic
- 6.Addressing the Plight of Refugees and Asylum Seekers during a Pandemic
- 7.Global landscape: lessons and experiences

#### **INTELLECTUAL PROPERTY RIGHTS**

- 1.Rationale for Intellectual Property Rights: Scope of exceptions and limitations
- 2.Role of State and duties in the domain of distribution and utilization of resources: scope of intervention to private property interests
- 3.Drug Repurposing and Other mechanisms
- 4.Licensing Agreements during a Pandemic
- 5.Incentivization and Open Access - Distribution of Knowledge and Innovation during a Pandemic
- 6.Increased synergies of collaboration: future possibilities and implications
- 7.Global landscape: lessons and experiences

#### **INTERDISCIPLINARY THEMES (PANEL DISCUSSION)**

- 1.The Impact of Pandemics in the spheres of Public Health Policies, Human Rights and Intellectual Property Law - Analysing in light of the COVID-19 Pandemic
- 2.The Way Forward - Addressing the needs of the Global Community through Public Health Policies, Measures centred on Human Rights and Intellectual Property Law

#### **CALL FOR PAPERS**

Papers are sought on any sub-theme relating to the main topic or any of its aspects.